

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 637 of 2019**

**IN THE MATTER OF:**

**Liberty House Group Pte Limited**

**...Appellant**

**Versus**

**Dinkar T. Venkatasubramanian**

**...Respondent**

**Present:**

**For Appellant : Mr. Krishnendu Data, Mr. Arvind Kumar Gupta, Ms. Purti Devi, Ms. Heena George and Ms. Shree Dutta, Advocates**

**For Respondent : Mr. Sanjay Bhatt and Ms. Srishti Kapoor, Advocate for RP**

**O R D E R**

**03.02.2020** Perused order dated 11<sup>th</sup> December, 2019. Learned Counsel appearing for the Resolution Professional states that in the matter of Amtek Auto Limited in Civil Appeal No.6707 of 2019 on 20<sup>th</sup> January, 2020 Hon'ble Supreme Court has listed the matter on 10<sup>th</sup> February, 2020 observing that "As agreed to at the bar, the time to finalise Resolution Plan is extended by two weeks". Learned Counsel states that already joint Resolution Plans have been received by Amtek Auto Limited and the present Corporate Debtor and it is stated that the concerned Resolution Plans are at final negotiation stage, including plan of the Appellant. The Learned Counsel for Resolution Professional states that in the facts of the matter, specific to this Appeal, some more little time may be given.

2. List the Appeal 'for admission (after Notice)' in 'Orders category' on **26<sup>th</sup> February, 2020**.

3. In the meanwhile, the Resolution Professional will make all the efforts to see that there is decision regarding acceptance of Resolution Plan one way or the other.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*pks/md*